IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 5296 of 2010

Ashok Kumar … … … ...**Petitioner**

-Versus-

The Management of M/s. Tata Motors Ltd.
Jamshedpur through its Managing Director

… ... …. …**Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Ms. Aparajita Bhardwaj, Advocate
For the Respondent : Mr. V.P. Singh, Sr. Advocate

09/ 14.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Ms. Aparajita Bhardwaj, learned counsel for the petitioner undertakes to argue the case on the next date of hearing.

Mr. V.P. Singh, learned senior counsel appearing for the respondent-Management has no objection for the same.

Under such circumstances, put-up this case on 15.10.2020, under the same heading.

(Dr. S.N. Pathak, J.)

kunal/-